

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 296 of 1994

Thursday this the 2nd day of June, 1994.

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

G. Rennenson, Working Plan Officer,
Nanmara, Forest Department
Aranyabhavan, Olavakkode, Palghat.Applicant

(By Advocate Mr. M.R. Rajendran Nair)

vs.

1. State of Kerala, represented by
Commissioner and Secretary to Govt.
Forest and Wild Life Department,
Secretariat, Trivandrum.

2. Union of India, represented by
Secretary to Government,
Ministry of Forest and Environment
New Delhi.Respondents

(By Advocates Mr. D. Sreekumar Govt. Pleader for R.1.
Mr. Mathews J Nedumpara, ACGSC for R.2.

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for applicant seeks leave
to withdraw the application with freedom to raise the
contentions raised herein, in O.A. 753/94. Granting
freedom, application is dismissed as withdrawn. No
costs.

Dated 2nd June, 1994.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN